IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP-273(ND)/2017

IN THE MATTER OF:

Casino Hotels Unit of CGH Earth

Pvt. Ltd.

.... Applicant/petitioner

Vs.

The Federation of Hotels &

Restaurants Association of India & Ors.

.... Respondents

Order under Sections 241,242 & 244 of the Companies Act

Order delivered on 29.11. 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner:

Mr. Chetan Sharma, Sr. Advocate

Mr. Abhishek Singh, Ms. Sudipa Das

Gupta, Advs.

For the Respondent

Mr. Sumit Goel, Ms. Mohona Thakur,

Ms. Raveena Rai, Advs. for R-1

Mr. Vanshdeep Dalmia, Ms. Natasha Dalmia

Advs. for R-8

Mr. Viksit Arora, Adv. for R-9,11,16,17,18,20

ORDER

Learned Counsel for the respondent has filed a short affidavit stating that the agenda item no. 4 has not been taken up in the meeting dated 23rd September, 2017 as per the directions issued in the order dated 22.09.2017. Learned Counsel for the respondent seeks time to file a detailed reply. Let reply be filed within two weeks with a copy in advance to the counsel for the petitioner. A copy of reply by respondent no. 1 shall also be furnished to the co-respondent. Reply by any other respondents

may also be filed within the time granted with a copy in advance to the Counsel opposite.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

It is expected that reply by respondent no. 1 shall incorporate the minutes of 3 preceding meetings of the Board of Directors.

List the matter on 17th January, 2018.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

29.11.2017 V.Sethi